

17.36 hrs.

STATEMENT BY MINISTER**(i) INCIDENT OF BEHEADING OF A YOUNG COUPLE IN VILLAGE KHAN-DRAWALI OF MUSAFFAR NAGAR DISTRICT IN UTTAR PRADESH***[English]*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): Sir, One boy, Satish, and a girl, Sarita, both belonging to the Scheduled Caste and in their teens, related to each other as uncle and niece, and belonging to Khandrawali Village, District Muzaffar Nagar, Uttar Pradesh, eloped from their village about 4 months ago. Their incestuous relationship was greatly resented by their families and members of their community in the village.

According to the report filled by Shri Charan Singh, on 6 August, 1993 at 10.10 P.M., with Police Station Kandala, his son Satish and Sarita returned to the village at about 5.00 P.M. that day. According to the report, Sarita's uncle, Ram Dhan, and his cousin, Sardara, reached Charan Singh's house at about 6.30 P.M. and told him that both Sarita and Satish had been called to Chaupal near the Panchayat Ghar. According to the complaint, Ram Dhan, assisted by Sardara, killed both Satish and Sarita with an axe.

On receiving the report, the Police registered a case u/s 302 IPC. The Police investigation has revealed that when Satish and Sarita reached the Chaupal, Ram Dhan assisted by Sardara and others attacked Satish from behind with an axe and beheaded him. Thereafter, he also killed Sarita with the axe. At the time of the incident, about 200 people, mostly belonging to the Scheduled Castes, were present at the site.

The investigations have also revealed that Satish and Sarita had familiar relationship of uncle and niece, having common lineage. The incident was a culmination of anger in Sarita's family against the incestuous relationship between Satish and Sarita.

The main accused, Ram Dhan, initially absconded from the village but later surrendered in the Court. The Police has so far arrested 6 persons in this case. The investigation is in progress.

SHRI ANNA JOSHI (Pune): This has already appeared in the newspapers. What new thing have you given? (*Interruptions*)

SHRI RAM NAIK (Bombay North): Before the end of the day, we must get a statement from the Home Minister. In the morning, the Speaker had directed the Home Minister to make a statement. (*Interruptions*)

SHRIMATI MALINI BHATTACHARYA (Jadavpur): This relationship does not warrant murder.

SHRI P. M. SAYEED: Investigation is going on.

17.38 hrs.

UTTAR PRADESH BUDGET.

1993-94 :

DEMANDS FOR GRANTS (UTTAR PRADESH). 1993-94 :**MADHYA PRADESH BUDGET.**

1993-94 :

DEMANDS FOR GRANTS (MADHYA PRADESH). 1993-94 :**RAJASTHAN BUDGET. 1993-94****DEMANDS FOR GRANTS (RAJASTHAN). 1993-94 :****HIMACHAL PRADESH BUDGET.**

1993-94

AND

DEMANDS FOR GRANTS (HIMACHAL PRADESH). 1993-94 :*[Translation]*

PROF. PREM DHUMAL: The funds meant for planned projects are being spent on non-planned projects and the developmental works have come to a complete halt. The project works commenced after 15 December, 1992 are lying suspended. You belong to a small State and can very well understand the problems being faced there. You could understand the injustice being done to us. Many villages were inundated recently due to cloud bursts. Many people were killed, extensive damage was caused and the crops were also damaged. A temporary dam was formed in situ if river due to falling of rocks. And as a result, the ongoing project there was abandoned water started overflowing. The army

personal tried vainly to clear it. The Prime Minister visited the flood-affected areas of Punjab and Haryana. My area Oona which is adjacent to Punjab was also affected by floods and the crops were damaged but the Prime Minister did not consider it necessary to visit that area and the sufficient relief assistance was also not provided. The Governor is old and sick so he cannot visit it.

[English]

44 people have died because of floods and the Governor could not visit that place.

MR. CHAIRMAN: You speak on Supplementary Budget.

PROF. PREM DHUMAL: There is no relief given for the floods in the Budget. That is what I am saying.

[Translation]

The Prime Minister announced relief assistance for other areas but no announcement was made for us. Himachal Pradesh is the head of our country and you can very well imagine as to what can happen to that party or leader who neglects his head. I want to bring it to his notice. The Central Government's team estimated the damage to the tune of more than Rs. 400 crores due to heavy rains and falling of rocks. I request the Central Government to provide funds as we do not have any resources and the practice of giving salaries by converting planned expenditure into non-planned expenditure be checked. We had brought the deficit down to Rs. 14 crores but now it has gone up to Rs. 300 crores.

We had demanded royalty on the power generated by hydroelectric projects. Mr. N. K. P. Salve is not present here. He had gone there and had made a statement in Dulhauzi that 'Royalty nothing doing'. He was not ready to hear a single word about royalty. He said that they were ready to pay any political price, if necessary. He made the same statement at Dharamshala and it resulted in a public agitation. The Congress leaders of the State also said that they have a right and it is the demand of the whole State. We raised this matter under Rule 377 and Mr. Salve replied that yes, 12 percent electricity should be given which can be considered as royalty. How do the Government propose to make smaller States self-reliant?

Shri Sultanpuriji has said that we can generate power but we do not have the means to do so. After conducting a survey it has been

found that Himachal Pradesh has the capacity to generate 20 thousand megawatt power but it lacks resources. The Centre is not providing any assistance. There are some ongoing projects like Bhakra dam, which is the biggest dam in India and there is Pong dam in my Constituency. The people who were displaced from there in the fifth and the sixth decade have not given any assistance. I had gone to Bilaspur on the day before yesterday. Many people are sitting on dharna there. The State which provides electricity to the major cities of India and also to several States for irrigation has a single phase electricity system in the upper and catchment of the dam. The result is their children can't study in the dim lights at night. The injustice is being done to the people. That's why Narmada dam is being opposed because the people who are likely to be displaced would not be rehabilitated.

The people effected by Pong Dam are agitating. The displaced people were provided land in Murabba in Rajasthan but they have been removed from there also. Such injustice is being done to the people of my State. I want to bring one thing more to the notice of Mr. Minister. Injustice was done to us during the 9th Finance Commission. We had been given status of a special State and as a result, our losses incurred as non-planned expenditure used to be compensated by giving a special grant. This facility has been dispensed with in the 9th Finance Commission under the leadership of Shri Salve. We demand from the Central Government that before the report is submitted by the 10th Finance Commission, a decision should be taken by the Government to restore to us the status of special category and the financial assistance be also restored.

The Bharatiya Janata Party Government had launched schemes in the State for the poor which were abandoned merely on political basis. Those should be restarted. The Supreme Court rejected the basis on which our Government had been dissolved. So, now either our Government should be reinstated or elections be held soon. Why are you hesitating to hold elections? There was no justification in extending President's Rule by six more months. We were waiting for elections to be held in June but the period of President's Rule was extended there. No development can take place there unless the elected representatives of that State do no discuss the budget in Legislative Assembly. Not much is known of schemes. The officials are not aware as to what has happened

to the foundation-stones. The funds are being spent on their office itself.

I have brought certain specific things to the notice of Mr. Minister which are related to his Ministry. I would like to have a categorical answer and an assurance from him that from now on, this budget would be discussed there and not here.

[*Translation*]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Hon. Speaker directed the Government to make a statement regarding Delhi issue this morning when will it be made.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): You might remember that I have raised this issue in zero hour. Our four members of Lok Sabha are on hunger-strike is to money is to be given to Delhi from Union Government in lieu of Octroi and hon. Speaker directed the Home Minister to make a statement but the statement is not being made whether the Minister of Parliamentary Affairs have informed to the Home Minister about this? I had a talk with the Minister of Home Affairs. He told me that he is not aware that he has to make a statement. It means that the Minister of Parliamentary Affairs failed to do his job properly. Statement should be made before the adjournment of the House today.

[*Translation*]

SHRI ANNA JOSHI (Pune): Shri L. K. Advani had raised the issue of the bomb blast in Madras where RDX was used. Regarding that also the hon. Speaker directed the Government to make a statement today only. That is also to come today before 6 O'clock.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Just a few minutes back Shri P. M. Sayeed, the Minister of State for Home was here and the same issue was raised by some hon. Members from the BJP. He has just gone to the Rajya Sabha and I expect that he would be coming shortly; but I cannot say for sure whether he would be in a position. He is aware of what was said in the House in the morning; he is also aware of concern which was expressed by the Members.

SHRI ANNA JOSHI: Will he make both the statements?

MR. CHAIRMAN: He is aware; but we are not sure.

SHRI ANNA JOSHI: The whole House is taken so lightly.

[*Translation*]

DR. S. P. YADAV (Sambhal): Mr. Chairman, Sir, today the demands for grants for Budget of four states i.e. U. P., M. P., Rajasthan and Himachal Pradesh are presented in this House and I would like to express my views in this House in regard to U. P. only.

Mr. Chairman, Sir, Uttar Pradesh is a vast state with the area of 2 lakh 94 thousand and 416 sq. k. m. and with a population of 13 crore 87 lakhs. There was a deadlock on the demands for grants of such a big state and this should be removed and Members of Parliament should be given a chance to express their views. Through you, I would like to convey to the hon. Minister that Congress has no willpower in regard to the administration and arrangements of such a vast state. 85 members of Parliament come from Uttar Pradesh and Legislative Council of this State is in working order there. But the Government of U. P. never felt it necessary to consult the hon. Members of Parliament or the members of legislative Council or to constitute a committee comprising of them. He might have a thought to consult the Congress M. P's who are holding ministerial post and he do not want to consult the remaining M. P's who are on the opposition side. His advisors*. Only on 6th of July, 142 Officials of IAS, IPS, PCS cadre are transferred.

I would like to ask the Minister through you that how much money is bungling in transfers and postings? Whether transfers will be done again when new Governor will be appointed? How much amount of T. A. and D. A. will go wasted and how the Uttar Pradesh Government is going to meet big amount of expenditure. I demand that the Minister should hold its enquiry.

80 M. Ps. out of 85 M. P's of Uttar Pradesh are ready to constitute enquiry committee by the Government to know that how it is possible to transfer 142 persons and posting them in a single day.

*Expunged, as ordered by the Chair.

Mr. Chairman, Sir, you can see how the power is being misused in Uttar Pradesh. The Governor was appointed only 2½ month before and he has visited 36 districts. He hold public meetings like a Chief Minister and he has disgraced the dignity of his office. The postings of IAS, IPS Officers have been sold. I would like to inform you Sir, that several adverse entries exist against the DGP of Uttar Pradesh, Hon. Home Minister has gone just out of this House____, I would like to know from him that he can tell us that how many adverse entries are against the DGP of U. P. and such a person is appointed as DGP by you. Therefore the Law and Order situation of U. P. is worst today. What is happening there in the name of Law and Order. I wrote a letter to the Minister during the last session regarding one case that a tanker belonging to Sambhal, which was carrying 12,000 litre of oil from Mathura refinery, was looted in way in the areas of under one Police Station of Mathura District. The driver of tanker was shot and the conductor of that tanker is still missing. I have given his photograph and FIR copy to the Minister of State in the Ministry of Home Affairs Shri P. M. Sayeed but no action has been taken till date. Today the posting on the big posts in U. P. are sold, and I would like to say that in the name of posting and transfers in departments of U. P. the posts are being actually auctioned. This is the position in all departments including PWD, department of Housing, department of Home, department of Industry. You should institute an enquiry and then you will see what the reality is. If you go to Lucknow Secretariat you will find out from a peon that how much money has paid by the Secretary to get a suitable posting. This situation has emerged in the absence of a elected Government in U. P.

Mr. Chairman, Sir, I hail from the field of education. 40,000 posts are lying vacant in Intermediate colleges in Uttar Pradesh. Whether the Government has any anxiety that the new educational session has already started and she should try to start study in colleges by filling those 40,000 posts of teachers. Rajbhavan has converted into a Congress Office today. The congress man show their presence in Rajbhavan in the evening. This way the country and state can not run in such a way. Development activities are totally paralysed there. Whether the Government had tried to find out about the funds utilised under Jawahar Rozgar Yojana. The condition of roads and electricity is

indeplorable condition there. Many blocks of the state have been declared as totally dark areas.

Mr. Chairman, Sir, through you, I would like to submit that the Congress Government thinks that they are in power in that State. They should not have any misunderstanding their misunderstanding will be removed after two months. Earlier we had raised the issue of molasses in this House hon. Kalpnath Raiji is not present here who was talking about the de-controlling of molasses and this department is also not under his control. Several people told not to decontrol the molasses because lobby of liquor and sugar will be benefited by doing so. The Government in Uttar Pradesh declined that she is not going to decontrol of molasses but Governor and administration were pressurized from the centre and molasses is de-controlled. This department is under some other minister but for the last two months Shri Kalpnath Raiji was saying that we are going to decontrol molasses. What is the reason behind it, is wellknown to this House. Mr, Chairman, Sir, I would like to submit through you that we are passing the budget of those states which are under President's rule. I demand from the Government to declare the dates for election in U. P. as early as possible. With these words I conclude my speech.

[Translation]

DR. RAMKRISHNA KUSMARIA (Damoh) : Mr. Chairman, Sir, with great distress, I rise to offer my views on the Budget of Madhya Pradesh. A situation of uncertainty has been created there. After the 6th December incident, the democratically elected State Government which was functioning well in the interest of the people was dismissed alongwith four State Governments run by the B. J. P. It has caused law and order problem there. Thereafter, President's Rule was imposed there and the Governor started to look after the Government work. After some time, there arose a conflict between the Governor and his advisers. With the result, no work has been done there for 6 months. The State has turned an orphan.

Besides, there are two Cabinet Ministers, Shri Vidyacharan Shukla and Shri Arjun Singh who hail from Madhya Pradesh. Owing to tug of war between the two, the people of Madhya Pradesh are suffering severely. If the transfer of an I. A. S. or some other officials is done at the behest of

Shri Vidyacharan Shukla, Shri Arjun Singh gets it cancelled. The way positing of collector was done to Ranjnandgaon substantiates my charges. First his posting was done at the behest of Shri Vidyacharan Shukla. Thereafter, some other officer was posted there. Due to this no work worth the name is being done in the interest of the people. There is rampant corruption. I regret to say that rates have been fixed in the matter of transfer. Very unlawful activities are taking place there which cannot be discussed in the Lok Sabha.

In my State the officials are functioning arbitrarily and no meeting of M. Ps. has been convened so far. The Governor of Madhya Pradesh has issued orders twice to convene a meeting but these orders were withdrawn later. The M. Ps. were not informed about planning till today. Though meetings of Planning Commission are held, but M. Ps. are not informed about it. The funds of Planning Commission are being spent in an arbitrary manner. No monitoring is being done on the funds spent under J. R. Y. Now another Governor has been posted there. Let us see what does he do?

Due to this such a situation has arisen. There are two blocks named Shahnagar and Pawai Vilas in Pawar Tehsil in Panna District, 300 wells have been dug there on paper. Funds were drawn for the purpose. But actually not even a single well was dug there. In the absence of proper monitoring all funds are being misappropriated since the imposition of President's Rule there.

Mr. Chairman, Sir, the democratically elected B. J. P. Government was functioning well in Madhya Pradesh. It had made a promise to the people to introduce 'Gramrajya' and 'Ramrajya' there. Panchyats were given right to function in village and development block levels. An amount of Rs. 1 crore was given to each block for its development. Apart from it, construction of roads, culverts and stop dams was going on smoothly. But no work has been done since the dismissal of 4 State Governments.

Mr. Chairman, Sir, I would like to say that it appears as if education has been ignored in this Budget.

18,00hrs.

There are no schools. There are no school buildings. The buildings are in a dilapidated condition. Recently there was a report that 10 boys sustained injuries and 2 boys succumbed

to their injuries due to collapse of a school building. A very less amount has been earmarked in the Budget for this purpose despite such incidents. Mistakes were committed in fixing priorities. While preparing Budget, priorities should be fixed. No serious thought was given to it. Therefore, through you, I would like to submit that Madhya Pradesh is facing drought situation at many places. In Damoh district, 10 villages have been ruined due to arson. Many villages have been ruined completely. No relief has been provided there. Amounts of Rs. 1000 or Rs. 2000 are too meagre to meet the expenses of construction of their thatched houses. Through you, I would like to submit that situations differ in Madhya Pradesh from place to place. At some places there is excess rain while at others there is severe drought. Some places are experiencing flood. Funds should be made available for this purposes and proper action should immediately be taken in this regard.

Mr. Chairman, Sir, there has been a lot of discussion on environment. We received huge funds from the foreign countries for this purpose.

[English]

SHRI MUKUL WASNIK: Sir, it is already 6 O' Clock. I would request that till we finish this discussion, we may kindly extend the time of the House today.

MR. CHAIRMAN: Is it the sense of the House that we should extend the time of the House till we finish these Demands for Grants?

SEVERAL HONOURABLE MEMBERS: No. We have got a programme.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, you carry on.

MR. CHAIRMAN: All right.

[Translation]

DR. RAMKRISHNA KUSMERIA: I was talking of environment. Huge funds are being spent on this item. But there has been no ban on tree felling. There is no check on theft of wood. It is causing fuel problem. In the department of Agriculture also, there is a provision for 'gobar gas' plant, but the scheme is not being implemented properly. Maximum provision should be made to promote 'gobar' gas plant as it solves the environmental problem. There has

been a decline in the number of forests. Denudation of forests should be checked. Gobar gas plants also produce good quality of fertiliser from their effluences. It is very useful for crops. Therefore, maximum provision should be made for gobar gas plants.

Mr. Chairman, Sir, through you, I would like to say one more thing. Representatives are not invited to meetings. If by chance they are invited proper respect is not given to them. The officials of the collectorate do not invite the representatives of the people to any meeting of the Planning Commission in which discussions are held about expenditure. They do not consult us in this regard. In this way, money is being spent arbitrarily. No proper account is maintained. Therefore, we do not agree to the provisions of the Budget.

SHRI HARPAL PANWAR (Kairana) : Mr. Chairman, Sir, I thank you for giving me time to participate in the discussion of U. P. Budget. I would like to say that U. P. is the largest from population and area point of view. The Government has never given serious thought to its development. A party ruled the State for along time, it did not think of planned development of the State. The State has been lagging behind in the matter of construction of roads, canals, bridges and development of agriculture. Though U. P. is an important State of the country yet plans have not been implemented properly. The land is fertile. The farmers are strong and hard working. Small scale industries need to be set up there. Had work been taken up smoothly the State would have progressed a lot.

Uttar Pradesh is the largest State in terms of population. Consequently, there is large scale unemployment. There is only one way to resolve the problem. The famous Kisan leader and ex-Prime Minister, Shri Charan Singh had suggested to set up small scale industries with small investment at village levels so that development could take place in the villages. It could remove unemployment. There is a great scope of setting up of small scale industries in Uttar Pradesh. Had we set up small scale industries with the capital of Rs. 5 or Rs. 10 lakhs in the villages instead of investing crores of rupees on heavy industries it would have controlled population and provided employment opportunities in the villages and developed the villages. The State of U. P. has been neglected.

My constituency, Kairana, falls between Delhi and Saharanpur. The condition of roads is very bad. No big investor would like to pass through this route. I appraised the Minister of the situation. I wrote a letter to the Prime Minister but no attention was paid to it. The area measuring 200 kms. in length is densely populated. There is heavy traffic on the road. A number of accidents take place. It cannot be said how many accidents take place.

The condition of railway line from Delhi to Saharanpur via Barot-Shyamali is also bad. I have received thousands of complaints in this regard. The development of Uttar Pradesh has almost stopped. Let there be any Government.

Uttar Pradesh is a sugarcane State and sugarcane is maincrop of western U. P. There was the B. J. P. Government before imposition of President's Rule. It has also said that 50—60 sugar mills would be set up and there were newspaper reports about it. Meetings have already been held in other States in this regard. Negotiations have been initiated in other States for issuance of mill licences. Even that formality has not been completed in the case of Uttar Pradesh. The sugarcane growers are in distress. Three divisions of western U. P. produce maximum sugarcane. There the farmers have to sell their sugarcane at a very low rate. Therefore, there is a great need to provide mill-licences in that area. I would like to urge the Government that such type of treatment should not be meted out to western U. P. The Central Government runs the State administration from Lucknow. It does not do anything because it is the case of U. P. Western U. P. is lagging behind in the matter of construction of roads, mills and setting up of small scale industries and other construction work. The Central Government is giving fair treatment to the State. By doing so it is not doing justice to the people. The Government should take action in this regard immediately.

I would not like to go in details. I would like to high light the law and order situation prevailing there. It has deteriorated to a great extent. I would like to cite the incident that occurred in my district. The hon. Minister has made a statement regarding Muzaffarnagar incident. Which falls under my constituency. It was a very shameful incident. The B.B.C. has reported that Muzaffarnagar is such a district of India where incidents of Kidnapping, Dacoity and different types of Atrocities are at their pick. I fail to understand as to why the Central Government

working at a distance of 50—60 kms has not been able to look after the situation. Under the circumstances, it has no right to rule the country.

Since there was limited time, I could not speak much. U.P. is a very large State. I do not support the Bill that has been presented here. Injustice is being done to U. P. State.

[English]

MR. CHAIRMAN: Now, the Minister of Finance may reply to the debate.

SHRI ATAL BIHARI VAJPAYEE: Sir, I understand that the Minister of State in the Ministry of Home Affairs is ready with a Statement on Delhi. If that is so, you may ask the Statement to be made first and the reply can come afterwards.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): Sir, I have no objection.

18.14 hrs.

STATEMENTS BY MINISTERS— *Contd.*

(ii) Payment of lumpsum amount to the local bodies in the Union Territory of Delhi as Compensation for the loss of revenue due to abolition of Terminal Tax.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): In July 92 the Government had taken a decision to abolish Terminal Tax in the Union Territory of Delhi. It was also decided that a lumpsum grant would be allocated by the Government to the local bodies in the Union Territory of Delhi to compensate the loss of revenue on account of abolition of the Terminal Tax. It was further decided that a 10% increase in the lumpsum grant paid to the local bodies would be allowed every year keeping in view the expected growth in the tax revenue on this account from year to year. To give effect to the aforesaid decision of the Government, the Delhi Municipal Corporation (Amendment) Ordinance, 1993, was promulgated on 30 January 1993. Thus the Terminal Tax was

abolished in the UT of Delhi with effect from 30 January 93.

The budget estimates for the year 1993-94 were already finalised by the time the ordinance was issued for giving effect to abolition of the Terminal Tax in Delhi. Therefore, proposals for giving a lumpsum grant to the local bodies in Delhi in lieu of the loss of revenue on account of abolition of the Terminal Tax could not be included in the budget estimates for 1993-94.

On 10 August 93, the Delhi Administration gave detailed information about the amount to be paid to the Delhi Municipal Corporation including the head of account under which the expenditure was to be booked. They also sought permission of the Ministry for payment to the local body. They have been allowed to do so.

It is proposed to make a provision for the payment of lumpsum grant in the Central Budget at the stage of revised estimates. The release of assistance by the Delhi Administration will help the Municipal Corporation in meeting its cashflow crunch.

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Chairman, Sir, I would like to request the Hon. Leader of Opposition to persuade the four Members of Parliament, who are on hunger strike, to end their fast in view of the strong Statement made by the Minister.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): But the statement is silent on the total amount to be given to the Corporation[*Interruptions*].....

SHRI P. M. SAYEED: They will be compensated. That is already there.

SHRI ATAL BIHARI VAJPAYEE: That is what you said.

SHRI P. M. SAYEED: You go through it.

SHRI ATAL BIHARI VAJPAYEE: All right, I will convey your feelings to the Hon. Members who are on fast.

[*Translation*]

SHRI MANORANJAN BHAKTA: You should pursue it a little bit. Do not do like that?